

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) No.40 of 2020

In the matter of:

Harkirat Singh Bedi

Appellant

Vs

The Oriental Bank of Commerce & Anr

Respondent

Mr Sudhir K Sharma, Advocate for the Appellant.

Mr Arjun Krishnan, Ms Khushboo Mittal, Advocates for Respondent No.2.

Mr VM Kannan, Advocate for SBI.

Mr Velayudham Jayavel, R2 in person.

Mr. Vinod Gupta, Mr Sunil Shukla, Advocates for R1.

ORDER

18.11.2020- Learned counsel for the appellant submits that written submissions are ready and he may be permitted to file the same within two days. He is praying that the matter may be adjourned after 26th November, 2020. Prayer considered. Let the matter be fixed for hearing on **24th November, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam